

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.1022/2016

IN THE MATTER OF:

GSC Industries Pvt. Ltd. Applicant/petitioner
Vs.
The Registrar of Companies Respondent

Order under Section 560(6) of the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

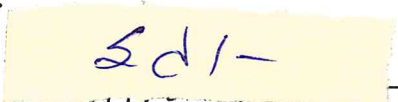
Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Mr. Manoj Kumar Garg, Advocate
For the Respondent :

ORDER

Learned Counsel for the petitioner states that rejoinder in terms of order dated 22.05.2017 has been filed in the registry yesterday. However, the same has not been added with the paper book. The Registry shall do the needful.

List the matter on 29th August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)